


Vijay Kumar vs. Pappu Tak & Ors.
PS Punjabi Bagh

26.07.2021

Matter taken up through VC.

Present: None for applicant.

In the interest of justice, put up on 31.07.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:26.07.2021

FIR No.254/2021
u/s 307 IPC & 27 Arms Act
PS Punjabi Bagh
S/v Mathura Prashad Yadav

26.07.2021


This is an application for releasing the licensed gun and 4 bullets on superdari moved on behalf of applicant Mathura Prashad Yadav.

Present: Ld. APP for the State.

None for applicant / surety.

Reply filed on behalf of IO submitting that the aforesaid gun and bullets have been sent to FSL and cannot be released at this stage.

Since none has appeared on behalf of applicant, matter is adjourned for further proceedings on 31.07.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:26.07.2021

FIR No.562/2019
u/s 408 IPC
PS Punjabi Bagh
S/v Dilip Jha


26.07.2021

An application for release of FDR has been moved on behalf of surety Sunil Kumar Jha.

Present: Ld. APP for the State.

None for applicant / surety.

In the interest of justice, put up on 31.07.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:26.07.2021

FIR No.236/2021
u/s 392/395/397/34 IPC
PS Punjabi Bagh
S/v Rahul @ Badam

26.07.2021

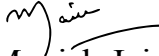
Present: Ld. APP for the State.

Ld. Counsel for the accused / applicant.

Reply filed on behalf of IO as per which the address i.e. RG-22, T Huts, Water Tank, Raghbir Nagar, Tagore Garden belongs to the mother of the accused Rahul @ Badam. It is also mentioned in the reply that the father's name of accused is Prem Pal.

In view of the reply filed, Ahlmad is directed to make changes in the charge sheet.

In view of the aforesaid, the application is accordingly disposed of.


(Manish Jain)

MM-01(West)/THC:Delhi:26.07.2021

FIR No.166/2021
u/s 392/411/34 IPC
PS Punjabi Bagh

State vs. Manish s/o Surender Kumar

26.07.2021

An application u/s 437 Cr.P.C. for grant of bail to the applicant / accused Manish has been moved.

Present: Ld. APP for the State.

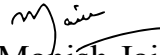
None for accused / applicant.

Heard. Perused the reply filed on behalf of IO.

As per reply of IO, the present FIR has been registered under section 279/337 IPC and it is requested that correct FIR number be provided.

In view of the reply filed, the present application stands infructuous. Applicant is at liberty to move separate application with correct FIR number.

Copy of order be given dasti, as prayed for.


(Manish Jain)

MM-01(West)/THC:Delhi
26.07.2021

e-FIR No.21/2021
u/s 379/411 IPC
PS Punjabi Bagh
State vs. Vishal Saini

26.07.2021

This is 2nd application for release the applicant / accused Vishal Saini on personal bond.


Present: Ld. APP for the State.

Sh. Uday Pratap Singh, ld. Advocate for the accused /applicant Vishal Saini.

Heard. Perused the record.

The first personal bond application of accused has been dismissed vide order dated 30.06.2021 and since then there is no change of circumstance. Accordingly, the court is not inclined to release the accused on personal bond and accordingly, the 2nd application for release the accused / applicant Vishal Saini on personal bond is hereby dismissed.

Copy of order be given dasti, as prayed for.


(Manish Jain)

MM-01(West)/THC:Delhi
26.07.2021

e-FIR No.664/2021
u/s 379 IPC
PS Punjabi Bagh

26.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **DL8S BL 7268** on superdari.

Present: Ld. APP for the State.

Sh. Himanshu Nagpal, Ld. Counsel for applicant Mukesh Sahni.

Heard. Perused the reply filed by IO.

It is submitted by Id. Counsel for applicant that applicant is the registered owner of the aforesaid vehicle. It is requested by applicant that the aforesaid vehicle may kindly be released to him.


IO has filed his reply wherein he has submitted that the vehicle has now been deposited in malkhana of PS Punjabi Bagh and he has no objection to the release of vehicle to the rightful owner.

Accordingly, in view of the submissions made, let vehicle bearing registration no. **DL8S BL 7268** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi

26.07.2021

Satish Kumar Dhingra vs. Shyam Singh
Case no.
PS Punjabi Bagh

26.07.2021

Matter taken up through VC.

Fresh complaint case received through official email ID.

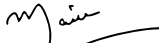
It be checked and registered.

Present: Sh. Satish Kumar Dhingra, Id. Counsel for the complainant.

Heard. Perused.

Let ATR be called from IO / SHO concerned returnable by

23.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:26.07.2021